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## West Bengal Appropriation (No. 2) Act, 1954

## 11 of 1954

[31 March 1954]

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## West Bengal Appropriation (No. 2) Act, 1954

## 11 of 1954

[31 March 1954]

#### PREAMBLE

An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of West Bengal for the service of the year ending on the thirty-first day of March, 1954.

Whereas it is expedient to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of West Bengal for the service of the year ending on the thirty-first day of March, 1954;

It is hereby enacted as follows:-

1 For Statement of Objects and Reasons, see the Calcutta Gazette, Extraordinary, dated the 27th March, 1954, Pt. IVA, page 418; for proceedings of the West Bengal Legislative Assembly, see the proceedings of the meeting of the West Bengal Legislative Assembly held on the 29th March, 1954; and for proceedings of the West Bengal Legislative Council, see the proceedings of the meeting of the West Bengal Legislative Council held on the 30th March, 1954.

## 1. Short title :-

This Act may be called the West Bengal Appropriation (No. 2) Act, 1954.

# 2. Issue of Rs.7,84,93,702 out of the Consoli dated Fund of West Bengal for the year 1953-54 :-

From and out of the Consolidated Fund of West Bengal there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sum of rupees seven crores eighty-four lakhs, ninety-three thousand, seven hundred and two towards defraying the several charges which will come in course of payment during the year ending on the thirtyfirst day of March, 1954, in respect of the services specified in column 2 of the Schedule.

## 3. Appropriation :-

The sums authorised to be paid and applied from and out of the Consolidated Fund of West Bengal by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1954.

#### SCHEDULE 1

SCHEDULE

1	2 Services and purposes.	3 Sums not exceeding		
Grant No.				
		Voted by the Legislative Assembly.	Charged on the Consolidated Fund.	Total.
		Rs.	Rs.	Rs.
3	8-State Excise Duties	2,74,000		2,74,000
4	9-Stamps	75,000		75,000
5	10-Forest	5,61,000		5,61,000
6	11-Registration	63,000		63,000
8	13-Other Taxes and Duties		1,200	1,200
11	22-Interest on Debt and other obligations		6,11,000	6,11,000
13	25-General Administration- General Administration	11,70,000	23,000	11,93,000
19	37-Education	41.64.000		41.64.000

#### SCHEDULE (See sections 2 and 3)

	Grand Total	1,79,55,002	6,05,38,700	7,84,93,702
46	Public Debt-Floating Debt		5,97,04,000	5,97,04,702
45	85 A-Capital Outlay on Schemes of State Trading.		1,500	1,500
40	63-Extraordinary Charges in India	74,98,000	1,11,000	76,09,000
	Total-Grant No. 37	15,27,001		15,27,001
	82-Capital Account of other State works outside the Revenue Account	1		1
37	57-Miscellaneous- Miscellaneous	15,27,000		15,27,000
36	56-Stationery and Printing	4,01,000		4,01,000
35	55-Superannuation allowances and pensions	10,49,000		10,49,000
30	47-Miscellaneous Departments		1,000	1,000
26	XLI-Receipts from Electricity Schemes- Working expenses		86,000	86,000
22	40-Agriculture- Agriculture	1		1
20	38-Medical	11,73,000		11,73,000